## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.12.2017 AT 10.30 AM

| TRANSFER PETITION NO.            |   |
|----------------------------------|---|
| COMPANY PETITION/APPLICATION NO. | CP(IB) No. 299/9//HDB/2017              |
| NAME OF THE COMPANY              | LEPL Projects Limited                   |
| NAME OF THE PETITIONER(S)        | Air India SATS Airport Services Pvt Ltd |
| NAME OF THE RESPONDENT(S)        | LEPL Projects Limited                   |
| UNDER SECTION                    | Sec 9 Of IBC                            |

## Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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## Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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Heard Shri VMM Chary, Learned Counsel for the Petitioner.

The Learned Counsel for the Petitioner sought a week's time to get instructions on the properties held by the Respondent Company since the party expressed that they do not have any financial resources to pay the debts due to the Petitioner. The Learned Counsel for the Petitioner is permitted to take personal notice to the Respondent and submit proof on the next date of hearing. Post the case on 01.01.2018.

Member (T)

Member (J)

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